

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

19.

C.P. (IB)/1008(MB)2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 10.08.2022

NAME OF THE PARTIES: Publicis Communications Private Limited
Vs
Gyrfalcon Enterprises Private Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Abhishek Nikharge, Ld. Counsel for the Operational Creditor present.
Mr. Rajat Gupta, Ld. Counsel for the Corporate Debtor present.
2. Both Counsel submit that the matter has been settled amicably between the parties. Counsel for the Operational Creditor seeks to withdraw the present petition. Accordingly, C.P.(IB)/1008(MB)2021 is **dismissed as withdrawn**.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)